CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 305/MP/2025

Subject	:	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudicating the disputes between MP Power Management Co. Ltd. and PTC India Limited.
Petitioner	:	Madhya Pradesh Power Management Co. Ltd. (MPPMCL)
Respondents	:	PTC India Limited (PTCIL) and Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Ashish Anand Bernard, Advocate, MPPMCL Shri Paramhans Sahani, Advocate, MPPMCL Shri Akshat Jain, Advocate, PTCIL Shri Shikhar Verma, Advocate, PTCIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned counsel for the Respondent, PTCIL, submitted that, vide the Record of Proceedings dated 11.08.2026, the parties were directed to file their respective submissions on jurisdiction of this Commission to adjudicate the dispute involving the PSAs; however, the Petitioner has not yet filed its submissions.

2. Considering the above, the Commission once again directed the parties to file their respective submissions in terms of the Record of Proceedings dated 11.08.2026 within three weeks.

3. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)